

CC No. 351/2019

CBI VS. FATEH CHAND & ANR.

07.09.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 Fateh Chand with Sh. P. K. Dubey Advocate.

None for A-2 Naveen Kumar.

Matter is listed for Prosecution Evidence.

Directions have been received from the Hon'ble High Court of Delhi that the evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

Let this matter be fixed for Prosecution Evidence on **03.10.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

A copy of this order be sent alongwith the notice to Ld. Counsel for A-2. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)

Special Judge, PC Act, CBI-04,
RADC/ND/07.09.2020

C.C. No. 112/19

CBI VS. V. K. JOLLY & ORS.

07.09.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 V. K. Jolly in person.

A-2 D. K. Malhotra along with Sh. I. D. Vaid and Sh. Dhruv Sehrawat
Advocates.

A-3 Ashok Goenka, A-5 Lata Rani Goenka and A-6 Mayur Goenka
are in person.

Matter was at the stage of final arguments.

Ld. PP for the CBI seeks adjournment for addressing further arguments on the ground that he wants to go through the documents available on record.

Ld. Counsel for A-2 submits that he wants to argue the matter after the completion of the arguments by Ld. PP for CBI.

On joint request, let the matter be fixed for addressing further final arguments on behalf of Prosecution as well as for filing of written submissions and their consent on **17.09.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.
This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADDC/ND/07.09.2020